

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

...Appellants

Vs.

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

...Respondents

With

Company Appeal (AT)(Ins.) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

...Appellants

Vs.

Nizam Deccan Sugars Ltd. & Ors.

...Respondents

Present:

For Appellant:

Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J., Mr. Harsha T.P.S., Mr. Gunjan Mathur, Advocates

For Respondent:

**Mr. Subrahmanyam Bkv, Advocate for R1&2
Mr. CS Ramakrishna Gupta, Advocate for R-2,
Liquidator
Mr. Hemant Chaudhri, Mr. Piyush Arora,
Advocates for R3-7**

Mr. PBA Srinivasan, Mr. Avinash Mohapatra, Mr. Ichchha Kalas, Mr. Parth Tandon, Advocates for R8-11

ORDER

(Through Virtual Mode)

15.04.2021: Learned Counsel for the Respondent Nos. 3 to 7 in Company Appeal (AT) (Ins) No. 818 of 2019 continued and concluded his arguments but due to paucity of time he cannot make submissions in Company Appeal (AT) (Ins) No. 745 2019.

Let these matters be fixed for remaining arguments on **05th May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/kam

Company Appeal (AT)(Ins.) No. 745 of 2019 and 818 of 2019